



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 29 मार्च, 2025 / 08 चैत्र, 1946

हिमाचल प्रदेश सरकार

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 26 मार्च, 2025

संख्या वि०स०—विधायन—विधेयक/1—111/2025.—हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य  
संचालन नियमावली, 1973 के नियम—140 के अन्तर्गत हिमाचल प्रदेश संगठित अपराध (निवारण और नियन्त्रण)  
278—राजपत्र / 2025—29—03—2025 (14765)

**विधेयक 2025 (2025 का विधेयक संख्यांक 5)** जो आज दिनांक 26 मार्च, 2025 को हिमाचल प्रदेश विधान सभा में पुरास्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र (ई-गजट) में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित / –  
(यशपाल)  
सचिव,  
हिं0 प्र0 विधान सभा।

2025 का विधेयक संख्यांक 5

### हिमाचल प्रदेश संगठित अपराध (निवारण और नियन्त्रण) विधेयक, 2025

#### खण्डों का क्रम

खण्डः

#### अध्याय—1 प्रारम्भिक

1. संक्षिप्त नाम और प्रारम्भ।
2. परिभाषाएं।

#### अध्याय—2 दण्ड

3. संगठित अपराध।
4. संगठित अपराध के लिए दण्ड।
5. सहबद्ध अपराधों के लिए दण्ड।
6. अवैध धन रखने के लिए दण्ड।
7. पूर्ववर्ती दोषसिद्धि के पश्चात् अपराधों के लिए बर्धित दण्ड।

#### अध्याय—3 सम्पत्ति का अभिग्रहण, कुर्की और निपटान

8. सम्पत्ति का अभिग्रहण।
9. सम्पत्ति की कुर्की, समपहरण या प्रत्यावर्तन।
10. इस अध्याय के अधीन अभिगृहीत या कुर्क की गई सम्पत्तियों का प्रबन्धन।
11. सम्पत्ति का निपटान।

#### अध्याय—4 अपराधों का प्रशमन

12. अपराधों का प्रशमन।

#### अध्याय—5 प्रकीर्ण

13. सदभावपूर्वक की गई कार्रवाई के लिए संरक्षण।
14. कठिनाईयों को दूर करने की शक्ति।
15. नियम बनाने की शक्ति।
16. इस अधिनियम का अल्पीकरण में न होना।













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4. **वित्तीय नेटवर्कों को लक्ष्य बनाना :** विधेयक में अपराध सिंडिकेट से जुड़ी संपत्तियों को अभिगृहीत करने तथा उनकी वित्तीय नींव को कमजोर करने के उपबन्ध सम्मिलित हैं।
  5. **निवारक उपायों :** विधेयक, अधिकारियों को अपराध सिंडिकेट से जुड़ी संदिग्ध संपत्तियों की जांच करने और उन्हें अभिगृहीत करने के लिए अधिक प्राधिकार सशक्त करता है।
  6. **अधिकारी संरक्षण :** जांच के दौरान सद्भावनापूर्वक कार्य करने वाले अधिकारियों को कानूनी संरक्षण प्रदान किया जाता है।
  7. **लचीला क्रियान्वयन :** प्रस्तावित विधि के उपबन्धों के क्रियान्वयन में आने वाली कठिनाइयों को दूर करने तथा नियम बनाने के लिए राज्य सरकार को सशक्त बनाया जा रहा है।

इस विधेयक का उद्देश्य हिमाचल प्रदेश में न्याय एवं सार्वजनिक सुरक्षा सुनिश्चित करते हुए संगठित अपराध पर अंकुश लगाना है।

इस विधेयक का उद्देश्य पूर्वोक्त उद्देश्यों की पूर्ति के लिए है।

(सुखविंद्र सिंह सुक्खु)  
मुख्य मंत्री।

शिमला :  
तारीख.....,2025

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### वित्तीय ज्ञापन

—शून्य—

### प्रत्यायोजित विधान सम्बन्धी ज्ञापन

विधेयक के खंड 15 राज्य सरकार को इस अधिनियम के प्रयोजनों को कार्यान्वित करने के लिए नियम बनाने के लिए सशक्त करता है। प्रस्तावित शक्तियों का प्रत्यायोजन आवश्यक और सामान्य स्वरूप का है।

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### AUTHORITATIVE ENGLISH TEXT

### BILL NO. 5 OF 2025

## THE HIMACHAL PRADESH ORGANISED CRIMES (PREVENTION AND CONTROL) BILL, 2025

### ARRANGEMENTS OF CLAUSES

*Clauses:*

### CHAPTER-I PRELIMINARY

1. Short title and commencement.
2. Definitions.

**CHAPTER-II  
OF PUNISHMENTS**

3. Organised Crime.
4. Punishment for Organised Crime.
5. Punishment for associated offences.
6. Punishment for possession of illicit wealth.
7. Enhanced punishment for offences after previous conviction.

**CHAPTER –III  
SEIZURE, ATTACHMENT AND DISPOSAL OF THE PROPERTY**

8. Seizure of property.
9. Attachment, forfeiture or restoration of property.
10. Management of properties seized or attached under this Chapter.
11. Disposal of property.

**CHAPTER-IV  
COMPOUNDING OF OFFENCES**

12. Compounding of offences.

**CHAPTER-V  
MISCELLANEOUS**

13. Protection of action taken in good faith.
14. Power to remove difficulties.
15. Power to make rules.
16. Act not in derogation of any other law.

**Bill No. 5 of 2025**

**THE HIMACHAL PRADESH ORGANISED CRIMES (PREVENTION AND CONTROL)  
BILL, 2025**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

*to strengthen the legal framework to combat organised crime by expanding the scope of offences, enhancing preventive measures, and ensuring stringent punishment for criminal syndicates and for matters connected therewith and incidental thereto.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-sixth Years of the Republic of India as follows:—

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**CHAPTER-I****PRELIMINARY**

**1. Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Organised Crimes (Prevention and Control) Act, 2025.

(2) It shall come into force on such date as the State Government may, by notification in the Rajpatra (e-Gazette), Himachal Pradesh, appoint.

**2. Definitions.**—(1) In this Act, unless the context otherwise requires,—

- (a) “abetment” with its grammatical variations and cognate expressions, includes, but not limited to,—
  - (i) instigating a person to associate, assist or join an organised crime syndicate;
  - (ii) passing on, publication or distribution of, without any lawful authority, any document, information or matter likely to assist the organised crime syndicate;
  - (iii) intentionally aiding, by an act or omission, the committing of an organised crime; or
  - (iv) rendering of any assistance, whether financial or otherwise, to the organised crime syndicate;
- (b) “continuing unlawful activity” means an activity prohibited by law, undertaken by any person, either singly or jointly, as a member of an organised crime syndicate or on behalf of such syndicate in respect of which more than one charge-sheets have been filed before a competent Court within the preceding period of ten years and that Court has taken cognizance of such offence, and includes economic offence;
- (c) “Government” or “State Government” means the Government of Himachal Pradesh;
- (d) “notification” means notification published in the Rajpatra (e-Gazette), Himachal Pradesh;
- (e) “organised crime syndicate” means a group of two or more persons who, acting either singly or jointly, as a syndicate or gang indulge in any continuing unlawful activity;
- (f) “prescribed” means prescribed by rules under this Act;
- (g) “property” includes moveable and immovable property; and
- (h) “section” means a section of this Act.

(2) The words and expressions used but not defined in this Act but defined in the Bharatiya Nyaya Sanhita, 2023 (45 of 2023) and the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023) shall have the meanings respectively assigned to them in that Sanhita.

## CHAPTER-II

### OF PUNISHMENTS

- 3. Organised Crime.**—Any continuing unlawful activity including, but not limited to,—
- (a) possessing, purchasing, transporting or supplying drugs having potential of addiction and prohibited under the law;
  - (b) environmental crimes such as illegal mining, deforestation, wildlife trafficking, or hazardous waste dumping;
  - (c) intellectual property crimes including piracy, counterfeiting of branded goods, or theft of trade secrets;
  - (d) healthcare fraud involving false claims, and billing fraud;
  - (e) human organ trafficking involving unlawful trade in organs;
  - (f) cyber-terrorism involving hacking, ransomware attacks on critical infrastructure;
  - (g) fake document rackets producing and distributing forged educational certificates and other documents;
  - (h) food and drug adulteration with intent to endanger public health;
  - (i) sports corruption and match-fixing for betting or economic advantage, by any person or a group of persons acting in concert, singly or jointly, either as a member of an organised crime syndicate or on behalf of such syndicate, by use of violence, threat of violence, intimidation, coercion, or by any other unlawful means to obtain direct or indirect material benefit including a financial benefit; or promote insurgency; or to create terror in the society, shall constitute organised crime.

**4. Punishment for Organised Crime.**—(1) Whoever commits organised crime shall, if such offence has resulted in the death of any person, be punished with death or imprisonment for life, and shall also be liable to fine which shall not be less than ten lakh rupees.

(2) Save as otherwise provided, whoever commits offence under clause (a) of section 3, shall be punishable with rigorous imprisonment for a term which shall not be less than two years but may extend up to fourteen years and shall also be liable to pay fine which shall not be less than twenty thousand rupees but may extend to ten lakh rupees.

(3) Save as otherwise provided in sub-sections (1) and (2), whoever commits organised crime shall be punished with imprisonment for a term which shall not be less than one year but which may extend to imprisonment for life, and shall also be liable to fine which shall not be less than five lakh rupees.

**5. Punishment for associated offences.**—(1) Whoever abets, attempts, conspires or knowingly facilitates the commission of an organised crime, or otherwise engages in any act preparatory to an organised crime, shall be punished with imprisonment for a term which shall not be less than one year but which may extend to imprisonment for life, and shall also be liable to fine which shall not be less than twenty thousand but may extend to five lakh rupees.

(2) Any person who is a member of an organised crime syndicate shall be punished with imprisonment for a term which shall not be less than one year but which may extend to imprisonment for life, and shall also be liable to fine which shall not be less than twenty thousand rupees but may extend to five lakh rupees.

(3) Whoever, intentionally, harbours or conceals any person who has committed the offence of an organised crime shall be punished with imprisonment for a term which shall not be less than six months but may extend to imprisonment for life, and shall also be liable to fine which shall not be less than twenty thousand but may extend to five lakh rupees:

Provided that this sub-section shall not apply to any case in which the harbour or concealment is by the spouse of the offender.

**6. Punishment for possession of illicit wealth.**—(1) Whoever possesses any property derived or obtained from the commission of an organised crime or proceeds of any organised crime or which has been acquired through the organised crime, shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to imprisonment for life and shall also be liable to fine which shall not be less than two lakh rupees.

(2) If any person on behalf of a member of an organised crime syndicate is, or at any time has been, in possession of movable or immovable property which he cannot satisfactorily account for shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to imprisonment for ten years and shall also be liable to fine which shall not be less than one lakh rupees.

**7. Enhanced punishment for offences after previous conviction.**—Any person who has been convicted of the commission of an offence punishable under this Act shall be punished for the second and every subsequent offence with rigorous imprisonment for a term which may extend to one and half times of the maximum term of punishment, and also be liable to fine which shall extend to one and half times of the maximum amount of fine:

Provided that the court may, for reasons to be recorded in the judgment, impose a fine exceeding the fine for which a person is liable.

### **CHAPTER –III**

#### **SEIZURE, ATTACHMENT AND DISPOSAL OF THE PROPERTY**

**8. Seizure of property.**—(1) Where a police officer, not below the rank of the Deputy Superintendent of Police, has reason to believe that any property is derived or obtained, directly or indirectly, as a result of commission of any offence under this Act, is likely to be concealed, transferred or dealt with in any manner which will result in disposal of such property, he may make a reasoned order in writing for seizing such property and a copy of such order shall be served on the person concerned.

(2) The police officer, who seizes the property under sub-section (1) shall report the seizure as expeditiously as possible, and in any case within 48 hours from such seizure, report to the Court or the Magistrate having jurisdiction to take cognizance of the offence or commit for trial or try the case apprising about the circumstances under which the property was seized and thereafter the property shall be dealt with as per the order of the Court or Magistrate, as the case may be.

**9. Attachment forfeiture or restoration of property.**—(1) Where a police officer making an investigation has reason to believe that any property is derived or obtained, directly or indirectly, as a result of commission of any offence under this Act, he may, with the approval of the Superintendent of Police or Commissioner of Police, make an application to the Court or the Magistrate exercising jurisdiction to take cognizance of the offence or commit for trial or try the case, for the attachment of such property.

(2) If the Court or the Magistrate has reasons to believe, whether before or after taking evidence, that all or any of such properties are proceeds of crime, the Court or the Magistrate may issue a notice upon such person calling upon him to show cause within a period of fourteen days as to why an order of attachment shall not be made.

(3) Where the notice issued to any person under sub-section (2) specifies any property as being held by any other person on behalf of such person, a copy of the notice shall also be served upon such other person.

(4) The Court or the Magistrate may, after considering the explanation, if any, to the show-cause notice issued under sub-section (2) and the material fact available before such Court or Magistrate and after giving a reasonable opportunity of being heard to such person or persons, may pass an order of attachment, in respect of those properties which are found to be the proceeds of crime:

Provided that if such person does not appear before the Court or the Magistrate or represent his case before the Court or Magistrate within a period of fourteen days specified in the show-cause notice, the Court or the Magistrate may proceed to pass the ex-parte order.

(5) Notwithstanding anything contained in sub-section (2), if the Court or the Magistrate is of the opinion that issuance of notice under the said sub-section would defeat the object of attachment, the Court or Magistrate may by an interim order passed ex-parte direct attachment of such property, and such order shall remain in force till an order under section 10 is passed.

**10. Management of properties seized or attached under this Chapter.**—(1) The Court may appoint the District Magistrate of the area where the property is situated, or any other officer as may be nominated by the District Magistrate, to perform the functions of an Administrator of such property during the period of seizure or attachment, as the case may be.

(2) The Administrator appointed under sub-section (1) shall receive and manage the property in relation to which the order has been made under section 8 or under section 9 as per the orders of the Court.

**11. Disposal of property.**—(1) If the property is subject to speedy and natural decay, or if the Court or Magistrate, as the case may be, is of the opinion that its sale will be beneficial, or that the value of such property is less than ten thousand rupees, the Magistrate may at any time direct it to be sold.

(2) If the Court or the Magistrate finds the attached or seized properties to be the proceeds of crime, the Court or the Magistrate shall by order direct the District Magistrate to rateably distribute such proceeds of crime to the persons who are affected by such crime.

(3) On receipt of an order passed under sub-section (1), the District Magistrate shall, within a period of sixty days distribute the proceeds of crime either by himself or authorise any officer subordinate to him to effect such distribution.

(4) If there are no claimants to receive such proceeds or no claimant is ascertainable or there is any surplus after satisfying the claimants, such proceeds of crime shall stand forfeited to the Government and shall be disposed of in such manner and subject to such conditions as may be prescribed.

#### **CHAPTER-IV COMPOUNDING OF OFFENCES**

**12. Compounding of offences.**—(1) An offence punishable under this Act with minimum punishment of three years or less than three years and with fine, may be compounded by the Government or an officer not below the rank of a Secretary to the Government designated by the State Government by notification, in the manner as may be prescribed for a sum of seventy-five per cent. of the maximum fine provided for such offence:

Provided that if the offence being compounded has caused hurt to any person, such offence shall not be compounded without the consent of that person:

Provided further that if the court has taken cognizance of the offence, such offence shall be compounded with the permission of that court.

(2) No offence shall be compounded if the accused is, by reason of a previous conviction, liable to the enhanced punishment under section 7.

(3) The composition of an offence under this section shall have the effect of acquittal of the accused.

#### **CHAPTER-V MISCELLANEOUS**

**13. Protection of action taken in good faith.**—No suit, prosecution or other legal proceedings shall lie against the Government or any officer of the Government or any other person exercising any powers or discharging any functions or performing any duties under this Act, for anything in good faith done or intended to be done under this Act or any rule or order made thereunder.

**14. Power to remove difficulties.**—(1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by general or special order, published in the Rajpatra (e-Gazette), Himachal Pradesh, make provision, not inconsistent with the provisions of this Act, as appears to it to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislative assembly.

**15. Power to make rules.**—(1) The Government may, by notification in the Rajpatra (e-Gazette), Himachal Pradesh; and after previous publication make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be, after they are so made, before the State Legislative Assembly, while it is in session, for a period of not less than fifteen

days, which may be comprised in one session or in two successive sessions and, if before the expiry of the session in which they are so laid or of the session immediately following, the Assembly makes any modification(s) in the rules or the Assembly decides that the rules should not be made, such rules shall have effect only in such modified form or be of no effect, as the case may be. However, any such modification or annulment shall be without prejudice to the validity of anything done earlier thereunder.

**16. Act not in derogation of any other law.**—The provisions of this Act shall be in addition to, and not in derogation of, any other law for the time being in force regulating any of the matters dealt with in this Act except specifically provided in this Act.

#### STATEMENT OF OBJECT AND REASONS

Organised crime poses a significant threat to public order, economic stability, and the overall security of society. Thus, the necessity of dedicated legal framework to effectively address this menace was being felt. The Himachal Pradesh Organised Crimes (Prevention and Control) Bill, 2025 aims to tackle organised crime, safeguarding public safety and economic stability. Key features include:

**1. Broad Definition:** The Bill expands the definition of organised crime to cover activities such as drug trafficking, cyber-terrorism, human organ trade, and healthcare fraud, addressing evolving criminal threats.

**2. Strict Punishments:** It prescribes severe penalties, including the death penalty or life imprisonment for crimes causing death, along with heavy fines and strict prison terms for other offences.

**3. Repeat Offender Penalties:** Enhanced punishments are introduced for repeat offenders to deter persistent criminal behaviour.

**4. Targeting Financial Networks:** The Bill includes provisions for seizing properties linked to crime syndicates, weakening their financial foundations.

**5. Preventive Measures:** The Bill empowers the officers with greater authority to investigate and seize properties suspected to be linked with crime syndicates.

**6. Officer Protection:** Legal protection is provided for officers acting in good faith during investigations.

**7. Flexible Implementation:** The State Government is being empowered to remove difficulties in implementing the provisions of proposed law and make rules.

This Bill seeks to curb organised crime in Himachal Pradesh while ensuring justice and public security.

This Bill seeks to achieve the aforesaid objectives.

(**SUKHVINDER SINGH SUKHU**)  
*Chief Minister.*

SHIMLA:  
The ..... , 2025

**FINANCIAL MEMORANDUM**

— NIL —

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 15 of the Bill seeks to empower the State Government to make rules for carrying out the purpose of this Act. The proposed delegation of power is essential and normal in character.

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक 27 मार्च, 2025

**संख्या वि०स०—विधायन—विधेयक/1—112/2025.**—हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम-140 के अन्तर्गत हिमाचल प्रदेश भू-राजस्व (संशोधन) विधेयक (2025 का विधेयक संख्यांक 7) जो आज दिनांक 27 मार्च, 2025 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र (ई-गजट) में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित /—  
(यशपाल)  
सचिव,  
हिमाचल प्रदेश विधान सभा।

2025 का विधेयक संख्यांक 7

हिमाचल प्रदेश भू-राजस्व (संशोधन) विधेयक, 2025

खण्डों का क्रम

खण्ड:

- संक्षिप्त नाम।
- धारा 4 का संशोधन।
- धारा 49 का संशोधन।







हिमाचल प्रदेश भू-राजस्व (संशोधन) विधेयक, 2025

हिमाचल प्रदेश भू-राजस्व अधिनियम, 1954 (1954 का अधिनियम संख्याक 6) का और संशोधन करने के लिए विधेयक।

(जगत सिंह नेगी)  
प्रभारी मंत्री।

(शरद कुमार लगवाल)

प्रधान सचिव विधि।

शिमला :

तारीख:....., 2025

*AUTHORITATIVE ENGLISH TEXT*

Bill No. 7 of 2025

**THE HIMACHAL PRADESH LAND REVENUE (AMENDMENT) BILL, 2025**

**ARRANGEMENT OF CLAUSES**

*Clauses:*

1. Short title.
2. Amendment of section 4.
3. Amendment of section 49.
4. Amendment of section 50.
5. Amendment of section 51.
6. Amendment of section 63.
7. Insertion of section 63A.
8. Insertion of section 68A.
9. Insertion of section 170A.

Bill No. 7 of 2025

**THE HIMACHAL PRADESH LAND REVENUE (AMENDMENT) BILL, 2025**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Himachal Pradesh Land Revenue Act, 1954 (Act No. 6 of 1954).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-sixth Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Himachal Pradesh Land Revenue (Amendment) Act, 2025.

**2. Amendment of section 4.**—In the Himachal Pradesh Land Revenue Act, 1954 (hereinafter referred to as the “principal Act”), in section 4, for clause (9), the following shall be substituted, namely:—

“(9) “landowner” means an owner of land, and includes a person to whom a holding has been transferred, or an estate or sub-estate or holding has been let in farm, under this Act for the recovery of an arrear of land revenue or of a sum recoverable as such an arrear, and every other person not hereinbefore in this clause mentioned who is in possession of an estate or sub-estate or any share or portion thereof, or in the enjoyment of any part of the profits of an estate or sub-estate, except a trespasser who is not entitled to occupy the land; but does not include a tenant or an assignee of land revenue;”.

**3. Amendment of section 49.**—In section 49 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) Notwithstanding anything contained in sub-section (1), where the State Government is satisfied that it is necessary in the public interest to do so, it may by notification in the Official Gazette, exempt generally, either absolutely or subject to such conditions as may be specified therein, any land, from the whole or any part of the liability of payment of land revenue with effect from such date as may be specified in such notification.”.

**4. Amendment of section 50.**—In section 50 of the principal Act, for clause (b), the following shall be substituted, namely:—

- (b) in the case of special assessment of land put to non agricultural use in an assessment circle or part thereof,—
  - (i) the average net letting value of a category and class of sites; or
  - (ii) where for any reason it is not possible to ascertain the net letting value, on the average market value of sites as determined in the manner prescribed; or
  - (iii) on any other basis as may be prescribed:

Provided that when a special assessment is made under section 63, notwithstanding the period fixed for the continuance of an assessment or the limit provided in section 51 or the area having been declared to be an urban assessment circle, the land revenue may be assessed as a fixed annual charge payable in a lump sum or by instalments in accordance with the rules made under this Act.

**5. Amendment of section 51.**—In section 51 of the principal Act, in clause (b), the words “two to” shall be omitted.

**6. Amendment of section 63.**—In section 63 of the principal Act,—

- (a) in sub-section (1),—
- (i) in clause (b), for the words “or granted”, the sign and words “, granted or forest land diverted for non forest purposes” shall be substituted; and
  - (ii) in clause (g), for the words “and other similar purposes”, the sign and words “, projects or any other purpose as may be prescribed” shall be substituted; and
- (b) after sub-section (1), the following sub-sections shall be inserted, namely:—
- “(1A) For the purpose of special assessment, the Revenue Officer, may take the assistance of any department or authority or agency, as may be notified, by the State Government.
  - (1B) The Revenue Officer or any other person, duly authorised by him, may enter at any reasonable time any place and take information for carrying out the purpose of this chapter.”.

**7. Insertion of section 63A.**—After section 63 of the principal Act, the following section shall be inserted, namely: —

**“63A. Environment Cess.**—(1) The State Government may levy and collect environment cess not exceeding two percent on the land revenue assessed under section 63 at such rate and in such manner, as may be prescribed.

- (2) There shall be established a fund called “Environment Fund” to credit the cess collected under sub-section (1).
- (3) The fund shall be utilised for taking initiatives for protecting environment in the State.”.

**8. Insertion of section 68A.**—After section 68 of the principal Act, the following section shall be inserted, namely: —

**“68A. Interest payable for delay in payment of land revenue or cess.**— If any landowner fails to pay land revenue or cess, he shall be liable to pay interest on the land revenue due at the rate of one percent for every month or part of a month from the date on which such payment is due till such amount is actually paid.”.

**9. Insertion of section 170A.**—After section 170 of the principal Act, the following section shall be inserted, namely:—

**“170A. Bar to legal proceedings.**—No suit, prosecution or other legal proceedings shall lie against any Revenue Officer or any person for anything which is done or intended to be done in good faith in pursuance to the provisions of this Act or any rule or notification made or orders issued there under.”.

#### STATEMENT OF OBJECTS AND REASONS

The Himachal Pradesh Land Revenue Act, 1954, is a comprehensive legal framework governing land revenue administration in the State. Over the years, practical challenges and emerging needs have necessitated amendments in certain provisions to ensure effective revenue management, improved environmental protection measures, and increased administrative

efficiency. A provision is being made to exempt specified lands from land revenue payments in the public interest. This provision ensures flexibility for targeted exemptions for public welfare and development. The introduction of an “Environment Cess” will create a dedicated “Environment Fund.” This fund will be utilised for initiatives aimed at environmental protection compatible with sustainable development goals. A provision is being inserted on impose interest for delayed payments of land revenue or cess. This measure intends to encourage timely payments of land revenue, etc. The proposed Bill also ensures legal protection for Revenue Officers and other authorised individuals acting in good faith under the Act. This safeguard is crucial to empower officials to discharge their duties without undue concern.

Thus, the proposed Bill aims at to strengthen the revenue administration, ensuring environmental accountability and improving procedural efficiency. The amendments are in public interest and essential for the effective implementation of land revenue laws in the State.

This Bill seeks to achieve the aforesaid objectives.

**(JAGAT SINGH NEGI)**  
*Minister-in-Charge.*

SHIMLA:

The ..... , 2025

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#### **FINANCIAL MEMORANDUM**

—NIL—

#### **MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clauses 4, 6 and 7 of the Bill seek to empower the State Government to make rules for carrying out the purposes of this Act. The proposed delegation of power is essential and normal in character.

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#### **THE HIMACHAL PRADESH LAND REVENUE (AMENDMENT) BILL, 2025**

A  
BILL

*further to amend the Himachal Pradesh Land Revenue Act, 1954 (Act No. 6 of 1954).*

**(JAGAT SINGH NEGI)**  
*Minister-in-Charge.*

**(SHARAD KUMAR LAGWAL)**

*Principal Secretary (Law)*

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SHIMLA:

The , 2025.

**HIMACHAL INSTITUTE OF PUBLIC ADMINISTRATION FAIRLAWNS,  
SHIMLA-171012**

NOTIFICATION

*Dated, the 27th March, 2025*

**No. HIPA (Exam) – 12/75-19.**— In exercise of the powers conferred by Rule 24(2) of H.P. Board of Departmental Examination Rules, 1997 as Notified by Government of Himachal Pradesh, Department of Personnel (Training & Foreign Assignments) *vide* Notification No. Per (Trg.) B(12)-40/95, dated 13-03-1997, the H.P. Board of Departmental Examination in consultation with the H.P. Public Service Commission hereby carry out following amendments by substituting clauses relating to Syllabus for the Departmental Examination prescribed for IAS/HAS {Paper-1 (Criminal Law and Procedure & Code of Civil Procedure) and Paper-2 (criminal Case)}, Tehsildar /Naib Tehsildar {Paper -5(Criminal Law and Procedure & Code of Civil Procedure),State Tax Officer in the Department of State Taxes and Excise {Paper-1 (Law of Crimes)}, Assistant Commissioner of State Taxes & Excise Department (ACSTE) {Paper-3 (Excise and Criminal Laws)}, Police {Paper-3 (Procedural Law), Paper-4 (a) (Criminal Law} as per Appendix attached hereto. This Syllabus as mentioned in Annexure-III shall stand amended and replace the existing Syllabus for Departmental Examinations in respect of Officers as detailed in schedule ‘A, C & E’ attached to the Departmental Examination Rules, 1997, namely:—

<b>1. Short title and commencement:</b>	<ul style="list-style-type: none"> <li>(i) These Rules shall be called the Himachal Pradesh Departmental Examinations (Fifteenth Amendment) Rules, 2025.</li> <li>(ii) These Rules shall come into force from the date of Publication in Rajpatra, Himachal Pradesh or from May-June 2025 session onwards whichever is later.</li> </ul>
<b>2. Amendment of Rule 24(1) Paper and Syllabus</b>	<p>For the existing provision against Sub Rule(1) of Rule 24, the Syllabus/nomenclature for the Departmental Examination IAS/HAS{Paper-1 (Criminal Law and Procedure &amp; Code of Civil Procedure) and Paper-2 (Criminal Case)}, Tehsildar / Naib Tehsildar {Paper -5(Criminal Law and Procedure &amp; Code of Civil Procedure), State Tax Officer in the Department of State Taxes and Excise {Paper-1 (law of Crimes)}, Assistant Commissioner of State Taxes &amp; Excise Department (ACSTE) {Paper-3 (Excise and Criminal Laws)}, Police {Paper-3 (Procedural Law), Paper-4 (a) (Criminal Law} mentioned in Schedule A,C&amp;E shall be amended and also added new syllabus as shown in Appendix to these Rules.</p>

**The above Paper & syllabus is implemented for the session of examination to be held during May, 2025.**

Sd/-  
*Secretary,*  
*H.P. Board of Departmental Examination,*  
*Fairlawns, Shimla-171012.*

**ANNEXURE-III**

<b>Name of the Department</b>		<b>Training &amp; Foreign Assignment H.P.</b>
<b>Name of Rules</b>		<b>The Himachal Pradesh Departmental Examination Rules, 1997</b>
<b>Amendment against the Syllabus</b>	<b>Existing Provision</b>	<b>Amendment approved by Commission</b>
Syllabus for IAS/HAS	<p><b>Paper 1:Criminal Law and Procedure &amp; Code of Civil Procedure</b></p> <p><b>Part A:</b></p> <ol style="list-style-type: none"> <li>1. Indian Penal Code, 1860 as amended upto date.</li> <li>2. Criminal Procedure Code, 1974</li> <li>3. Indian Evidence Act, 1872</li> </ol> <p><b>Part B:</b></p> <p>Code of Civil Procedure, 1908</p> <p><b>Paper 2: Criminal Case</b></p> <ol style="list-style-type: none"> <li>1. The record of any contested preventive proceedings under code the criminal Procedure, 1974, may be given and the candidate required framing the preliminary order/conditional order and writing out the final order.</li> <li>2. The record of a contested case pertaining to an offence under the Indian Penal Code, 1860 or on the Special Acts like the Arms, Act, 1959 etc. triable ordinarily by a Magistrate of the First Class will be supplied to the candidate who will be required to frame charge/changes and write out the judgment.</li> </ol>	<p><b>Paper 1: Criminal Law and Procedure &amp; Code of Civil Procedure</b></p> <p><b>Part A:</b></p> <ol style="list-style-type: none"> <li>1. The Bharatiya Nyaya Sanhita, 2023.</li> <li>2. The Bharatiya Nagarik Suraksha Sanhita, 2023</li> <li>3. The Bharatiya Sakshya Adhiniyam, 2023.</li> </ol> <p><b>Part B:</b></p> <p>Code of Civil Procedure, 1908</p> <p><b>Paper 2: Criminal Case</b></p> <ol style="list-style-type: none"> <li>1. The record of any contested preventive proceedings under the Bharatiya Nagarik Suraksha Sanhita, 2023, may be given and the candidate required to frame the preliminary order/conditional order and write out the final order.</li> <li>2. The record of a contested case pertaining to an offence under the Baratiya Nyaya Sanhita, 2023 Act No. 45 of 2023 or on the Special Acts like the Arms, Act, 1959 etc. triable ordinarily by a Magistrate of the First Class will be supplied to the candidate who will be required to frame charge/changes and write out the judgment.</li> </ol>

Syllabus for Tehsildar / Naib Tehsildar	<p><b>Paper-5: Criminal Law and Procedure &amp; Code of Civil Procedure:</b></p> <p><b>Part A</b></p> <p>1. Indian Penal Code, 1860 as amended upto date.      2. Criminal Procedure Code, 1974.      3. Indian Evidence Act, 1872.</p> <p><b>Part B</b></p> <p>Code of Civil Procedure, 1908</p>	<p><b>Paper-5: Criminal Law and Procedure &amp; Code of Civil Procedure</b></p> <p><b>Part A</b></p> <p>1. The Bharatiya Nyaya Sanhita, 2023      2. The Bharatiya Nagarik Suraksha Sanhita, 2023      3. The Bharatiya Sakshya Adhiniyam, 2023.</p> <p><b>Part B</b></p> <p>Code of Civil Procedure, 1908</p>
Syllabus for State Tax Officer <b>Department of State Taxes &amp; Excise</b>	<p><b>Paper No.-I {Law of Crimes}</b></p> <p><b>Part I: 40 Marks</b></p> <p>Indian Penal Code, Act No. XIV of 1860 as amended by the Government of India upto date.      Chapters I to V, Section 141 (UNLAWFUL ASSEMBLY)      Section 142, 143, 146, 147, 159, Chapter IX, XXI, XVI (Section 299, 300, 307, 308, 319 to 358) (offences of theft, extortion, criminal misappropriation of property, criminal trespass and forgery including making false documents, punishment for forgery and criminal intimidation)</p> <p><b>Part-II: 40 Marks</b></p> <p>The Code of Criminal Procedure, 1973 (Act No. 2 of 1974) as amended by the Government of India upto date.</p> <p>Chapters: I, II (Section 11, 12), V, VI, VII, VIII, XII, XIII, XIV, XV, XVI, XVII, XIX, XX, XXI, XXIII, XXIV, XXIX, XXXIII, XXXV.</p> <p><b>Part-III: 20 Marks:</b></p> <p>Indian Evidence Act, 1872 Act No. 2 of 1871 (as amended upto date)</p>	<p><b>Paper No.-I {Law of Crimes}</b></p> <p><b>Part I: 40 Marks</b></p> <p>Bhartiya Nayay Sanhita, 2023 (Act No. 45 of 2023) Chapters-I to IV, XIII, XVII, XVIII and XIX.</p> <p><b>Part-II: 40 Marks:</b></p> <p>The Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023) Chapters-I, II (Sections 9, 10), V, VI, VII, VIII, XI, XIII, XIV, XV, XVI, XVII, XVIII, XIX, XX, XXI, XXII, XXV, XXVI, XXX, XXXIV, XXXVI.</p> <p><b>Part-III: 20 Marks:</b></p> <p>The Bharatiya Sakshya Adhiniyam, 2023 (Act No. 47 of 2023)</p>







3.	Pradhan Chaily Gram Panchayat.	Member	Panchayat Chaily, P.O. Chaily, Tehsil & Distt. Shimla H.P. 8219122884.
4.	Pradhan Sanog Gram Panchayat.	Member	Panchayat Sanog, P.O. Neri, Teh. & Distt. Shimla HP 7218146348.
5.	World Wide fund for nature-India (WWF-India).	Member (Nominated NGO)	(WWF-India) 172 B Lodhi, Estate, East Delhi- 110003, Telephone No. 041141504815.
6.	Healing Himalayas	Member (Nominated NGO)	Healing Himalayas, B-24 Anarkali Garden, Jagatpuri Delhi 1100051. Telephone No. 7827097975.
7.	Himalayas Research Group.	Member (Nominated NGO)	Himalayan Research Group (HRG), Carlie Villa Annexe Chhota Shimla, -171002. Telephone No. 160026820. Mail ID lalhrg@gmail.com
8.	DCF WL Shimla	Member Secretary	Wildlife Division Shimla Mist Chamber Khalini, Shimla 0177-2623993.

The “Conservation Reserve Management Committee” will send its recommendations, including APO, for the Potters Hill Conservation Reserve to the Chief Wildlife Warden, HP for approval. The Conservation Reserve Management Committee will meet at least once in six months and the tenure of the Committee will be from the date of Notification till 31-03-2027.

By order,

*Additional Chief Secretary (Forest).*

### हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 26 मार्च, 2025

**संख्या वि०स०—विधायन—विधेयक/1—109/2025.—**हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम-140 के अन्तर्गत भारतीय स्टाम्प (हिमाचल प्रदेश संशोधन) विधेयक, 2025 (2025 का विधेयक संख्यांक 4) जो आज दिनांक 26 मार्च, 2025 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र (ई-गजट) में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित /—  
(यशपाल)  
सचिव,  
हि० प्र० विधान सभा।





## वित्तीय ज्ञापन

—शून्य—

## प्रत्यायोजित विधान सम्बन्धी ज्ञापन

—शून्य—

*AUTHORITATIVE ENGLISH TEXT*

Bill No. 4 of 2025.

**THE INDIAN STAMP (HIMACHAL PRADESH AMENDMENT) BILL, 2025**

## ARRANGEMENT OF CLAUSES

Clauses:

1. Short title and commencement.
2. Amendment of Schedule 1-A.
3. Repeal and Savings.

Bill No. 4 of 2025.

**THE INDIAN STAMP (HIMACHAL PRADESH AMENDMENT) BILL, 2025**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Indian Stamp Act, 1899 (Act No. 2 of 1899), in its application to the State of Himachal Pradesh.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-sixth Year of the Republic of India as follows:-

- 1. Short title and commencement.—(1)** This Act may be called the Indian Stamp (Himachal Pradesh Amendment) Act, 2025.  
(2) It shall be deemed to have come into force on the 18<sup>th</sup> day of February, 2025.

**2. Amendment of Schedule 1-A.**—In the Indian Stamp Act, 1899, as applicable to the State of Himachal Pradesh, in the Schedule 1-A,-

(a) in article 23, in the proviso, at the end for the sign “.”, the sign “:” shall be substituted and thereafter the following proviso shall be inserted, namely:-

“Provided further that where permission for conveyance of property is granted by the State Government under section 118(2)(h) of the Himachal Pradesh Tenancy and Land Reforms Act, 1972; the Stamp duty shall be charged at the rate of 12% of the market value or the consideration amount, whichever is higher, irrespective of gender, subject to the minimum of rupees one hundred and duty rounded off to nearest rupees ten.”;

(b) in article 35,-

(i) in clause (a), at the end, for the sign “.” the sign “:” shall be substituted and thereafter the following proviso shall be inserted, namely:-

“Provided that where permission for lease of property is granted by State Government under section 118(2)(h) of the Himachal Pradesh Tenancy and Land Reforms Act, 1972; the stamp duty shall be charged at the rate of 12% of the market value of the leased property subject to the minimum of rupees one hundred and duty rounded off to nearest rupees ten.

Formula for calculating stamp duty on lease deeds in such cases of permission under section 118(2) (h) of Himachal Pradesh Tenancy and Land Reforms Act, 1972:—

12% x market value x (period of lease)/100"; and

(ii) in clause (b), at the end for the sign “.” the sign “:” shall be substituted and thereafter the following proviso shall be inserted, namely:-

“Provided that where permission for lease of property is granted by State Government under section 118(2)(h) of the Himachal Pradesh Tenancy and Land Reforms Act, 1972, the stamp duty shall be charged at the rate of 12% of the market value of the leased property or the whole lease amount which would be paid or delivered under such lease, if any, whichever is higher, subject to the minimum of rupees one hundred and duty rounded off to nearest rupees ten.”.

**3. Repeal and Savings.—**(1) The Indian Stamp (Himachal Pradesh Amendment) Ordinance, 2025 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.

**STATEMENT OF OBJECT AND REASONS**

The rates of stamp duty in respect of various instruments under the Indian Stamp Act, 1899 as applicable in the State of Himachal Pradesh have not been found to be rationale and are being revised in a phased manner. Since, in the Act, rates of stamp duty in respect of instruments for transferring the property with the permission of the State Government under section 118 (2) (h) of the Himachal Pradesh Tenancy and Land Reforms Act, 1972 have not been mentioned, therefore, they are required to be specified.

Since the Himachal Pradesh Legislative Assembly was not in session and the amendments in the Indian Stamp Act, 1899, in its application to the State of Himachal Pradesh, was required to be carried out urgently, therefore, the Governor, Himachal Pradesh, promulgated, under clause (1) of article 213 of the Constitution of India, the Indian Stamp (Himachal Pradesh Amendment) Ordinance, 2025 on the 13th day of February, 2025 and the same was published in the Rajpatra (e-Gazette), Himachal Pradesh on the 18th day of February, 2025. Now, the said Ordinance is required to be replaced by a regular enactment.

This Bill seeks to replace the said Ordinance without modification.

**(JAGAT SINGH NEGI)**  
*Minister-in-charge.*

SHIMLA:  
The....., 2025

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**FINANCIAL MEMORANDUM**

-NIL-

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**MEMORANDUM REGARDING DELEGATED LEGISLATION**

-NIL-

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**In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Smt. Nakhro Devi d/o Sh. Aato, r/o Village Bari, P.O. Bharmour, Tehsil Bharmour, District Chamba, H.P. *Applicant.*

*Versus*

General Public

*Proclamation under order 5 Rule 20 C.P.C. under Section 13(3) of the H.P. Registration of Births and Deaths Act, 1969.*

Whereas, Smt. Nakhro Devi d/o Sh. Aato, r/o Village Bari, P.O. Bharmour, Tehsil Bharmour, District Chamba, H.P. has filed on affidavit for registration of Delayed Birth of his/her i.e. 18-04-1964 for further entry in the records of Gram Panchayat Sachuine, development block Bharmour. It has been stated in the application that due to some unavoidable circumstances birth could not be registered well in time.

Sl. No.	Name	Date of Birth
1.	Smt. Nakhro Devi d/o Sh. Aato	18-04-1964

Hence, this proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of above named in the records of concerned Gram Panchayat Sachuine may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand & seal today on this 18th day of March, 2025.

Seal.

Sd/-  
*Tehsildar-cum-Executive Magistrate,  
Bharmour, Distt. Chamba (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Smt. Savita Devi w/o Sh. Kuldeep Kumar, r/o Village Jagat, P.O. Ranuhkothi, Tehsil Bharmour, District Chamba, H.P. *Applicants.*

*Versus*

General Public

*Proclamation under order 5 Rule 20 C.P.C. under Section 13(3) of the H.P. Registration of Births and Deaths Act, 1969.*

Whereas, Smt. Savita Devi s/o w/o d/o Sh. Kuldeep Kumar, r/o Village Jagat, P.O. Ranuhkothi, Tehsil Bharmour, District Chamba, H.P. has filed affidavit for the registration of Delayed Birth of his/her daughter i.e. 22-06-2009 for further entry in the records of Gram



14808

राजपत्र, हिमाचल प्रदेश, 29 मार्च, 2025 / 08 चैत्र, 1946

ब अदालत श्री हरी सिंह यादव, तहसीलदार एवं उप-रजिस्ट्रार, जन्म व मृत्यु, तहसील कुल्लू  
जिला कुल्लू (हि० प्र०)

केस नं० : 09/2025

तारीख पेशी : 10-04-2025

श्री ओम प्रकाश (*Om Parkash*) पुत्र श्री गुलाब चंद, निवासी गांव पिरडी, डाकघर मोहल, तहसील व  
जिला कुल्लू (हि० प्र०)।

बनाम

आम जनता

विषय.— प्रकाशन इश्तहार बाबत नाम दुरुस्ती करने बारे।

नोटिस बनाम : आम जनता।

श्री ओम प्रकाश (*Om Parkash*) पुत्र श्री गुलाब चंद, निवासी गांव पिरडी, डाकघर मोहल, तहसील व  
जिला कुल्लू (हि० प्र०) ने इस न्यायालय में अपने नाम दुरुस्ती करने बारे आवेदन—पत्र, मय शपथ पत्र गुजारा  
है कि आवेदक के स्कूल प्रमाण—पत्र, आधार कार्ड व आयकर प्रमाण—पत्र में ओम प्रकाश (*Om Parkash*) की  
बर्तनी ठीक लिखी गई है जबकि इनके सेवा मुक्ति पुस्तिका में ओम प्रकाश (*Om Prakash*) बर्तनी गलत दर्ज  
की गई है जिसे अब वह ठीक करवाना चाहता है इस बाबत प्रमाण—पत्रों की छानबीन करवाई गई तथा पाया  
गया कि श्री ओम प्रकाश (*Om Parkash*) की बर्तनी सभी प्रमाण—पत्रों में ओम प्रकाश (*Om Parkash*) है, तथा  
नाम दुरुस्ती करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को  
श्री ओम प्रकाश (*Om Parkash*) पुत्र श्री गुलाब चंद की नाम दुरुस्ती करवाने बारे आपत्ति हो तो वह दिनांक  
10-04-2025 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी  
उजर/एतराज मान्य नहीं होगा तथा नियमानुसार सेवा मुक्ति पुस्तिका में नाम दुरुस्त करवाने के आदेश पारित  
कर दिए जायेंगे।

आज दिनांक 22-03-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
तहसील कुल्लू जिला कुल्लू (हि० प्र०)।

ब अदालत श्री हरी सिंह यादव, तहसीलदार एवं उप-रजिस्ट्रार, जन्म व मृत्यु, तहसील कुल्लू  
जिला कुल्लू (हि० प्र०)

केस नं० : 08/2025

तारीख पेशी : 10-04-2025

रुम सिंह उर्फ रोहित ठाकुर

बनाम

आम जनता





## ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप-तहसील नित्थर, जिला कुल्लू (हि0प्र०)

मिसल नं० 11/2025

दिनांक मरजुआ : 04-03-2025

तारीख पेशी : 21-04-2025

उनवान मुकद्दमा : इन्द्राज सेहत नाम

श्री योग राज पुत्र स्व० श्री दया नन्द, निवासी गांव धनाह फाटी नित्थर, उप-तहसील नित्थर, जिला कुल्लू (हि0प्र०)

बनाम

आम जनता

फरीकदोयम।

प्रार्थना पत्र U/S 35 ता 37 हिमाचल प्रदेश भू-राजस्व अधिनियम, 1954 के अन्तर्गत बाबत नाम दुरुस्ती बारे।

श्री योग राज पुत्र स्व० श्री दया नन्द, निवासी गांव धनाह फाटी नित्थर, उप-तहसील नित्थर, जिला कुल्लू ने अधोहस्ताक्षरी के कार्यालय में एक प्रार्थना-पत्र मय शपथ-पत्र व अन्य दस्तावेजों सहित प्रस्तुत किया है। जिसमें वर्णन किया गया है कि उसका नाम राजस्व अभिलेख फाटी नित्थर में युवराज लिखा गया है जोकि गलत दर्ज हुआ है, जबकि उसका नाम योग राज पुत्र स्व० श्री दया नन्द है। ग्राम पंचायत देहरा के रिकार्ड, आधार कार्ड, राशन कार्ड, पैन कार्ड, बैंक रिकार्ड तथा स्कूल दस्तावेजों में योग राज पुत्र स्व० श्री दया नन्द दर्ज है। अब प्रार्थी ने अपना नाम राजस्व अभिलेख फाटी नित्थर में युवराज पुत्र स्व० श्री दया नन्द के स्थान पर योग राज पुत्र स्व० श्री दया नन्द दुरुस्त करने के आदेश चाहे हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख फाटी नित्थर में युवराज के स्थान पर योग राज पुत्र स्व० श्री दया नन्द दुरुस्त करने बारा कोई उजर/एतराज हो तो वह असालतन/वकालतन तारीख पेशी 21-04-2025 को प्रातः 10.00 बजे तक इस अदालत में हाजिर होकर अपना उजर/एतराज पेश कर सकते हैं। बसूरत गैर-हाजिरी एकतरफा कार्यवाही अमल में लाई जाकर राजस्व अभिलेख फाटी नित्थर में नाम दुरुस्ती दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 18-03-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/-  
सहायक समाहर्ता द्वितीय श्रेणी,  
उप-तहसील नित्थर, जिला कुल्लू (हि0प्र०)।

**In the Court of Shri Uma Dutt, Executive Magistrate Nirmand, District Kullu, H.P.**

Shishma Devi

Applicants.

Versus

General Public

. . Respondent.

*Subject.—Registration of delayed birth and death events prior to 09-08-1973.*

Smt. Shishma Devi d/o Shri Lal Dass, r/o Village and P. O. Kharga, Distt. Kullu, H.P. has moved an application in the office of the undersigned accompanying with an affidavit stating that the birth registration of her on dated 09-08-1973 has not been entered in the record of Gram Panchayat Kharga.

Hence, the general public is hereby made aware through this notice that if any person or relative have any objection regarding entering birth entry of the applicant on 09-08-1973 in the Panchayat record of Gram Panchayat Kharga, he/she/they may file their objections on or before 16-04-2025 before this court. In case of no filing of any objection, the ex-parte order will be passed.

Given under my seal and Signature on this 20th day of March, 2025.

Seal.

Sd/-  
*Executive Magistrate,  
Nirmand, Distt. Kullu, (H.P.).*

**In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate Barsar,  
District Hamirpur (H.P.) Exercising the Powers of Marriage Officer  
under Special Marriage Act, 1954**

In the matter of :

1. Mr. Jaswinder Pal age 32 years s/o Sh. Banta Ram, r/o Village & P.O. Mawa Sindhian, Tehsil Amb, District Una (H.P.).
2. Ms. Kanika Kumari age 25 years d/o Sh. Rakesh Kumar, r/o Village & P.O. Barsar, Tehsil Barsar, District Hamirpur (H.P.) .. *Applicants.*

*Versus*

General Public

Subject.— Notice of Marriage.

Mr. Jaswinder Pal and Ms. Kanika Kumari have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they have solemnized their marriage on dated 12-03-2025 as per Hindu rites and customs at Kalka Mata Mandir, Tikker Rajputtan, Tehsil Barsar, District Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 21-04-2025. In case no objection is received by 21-04-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-03-2025.

Seal.

Sd/-

*Marriage Officer-cum-SDM,  
Sub-Division Barsar, District Hamirpur (H.P.).*

**In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate Barsar,  
District Hamirpur (H.P.) Exercising the Powers of Marriage Officer  
under Special Marriage Act, 1954**

In the matter of :

1. Mr. Rohit age 26 years s/o Sh. Satpal Singh, r/o Village & P.O. Ropari, Tehsil Barsar, District Hamirpur (H.P.).

2. Ms. Debikala BK age 27 years d/o Sh. Shashi Ram Kami, r/o Village & P.O. Banphukhola, Nagar Palika Bagchaur, District Salyan Nepal .. *Applicants.*

*Versus*

General Public

Subject.— Notice of Marriage.

Mr. Rohit and Ms. Debikala BK have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they have solemnized their marriage on dated 13-03-2025 as per Hindu rites and customs at Kalka Mata Mandir, Tikker Rajputtan, Tehsil Barsar, District Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 22-04-2025. In case no objection is received by 22-04-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 21-03-2025.

Seal.

Sd/-

*Marriage Officer-cum-SDM,  
Sub-Division Barsar, District Hamirpur (H.P.).*

ब अदालत तहसीलदार एवं सहायक समाहर्ता, प्रथम श्रेणी, पालमपुर,  
जिला कांगड़ा (हि० प्र०)

मुकद्दमा नं० :	किस्म मुकद्दमा : दुरुस्ती	तारीख पेशी :
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हल्या देवी	बनाम	आम जनता।
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नोटिस बनाम.—हल्या देवी विधवा जगदीश चन्द, निवासी वार्ड नं० 3, गांव व डाकघर स्पैदू, तहसील पालमपुर, जिला कांगड़ा, हि० प्र०।

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन हैं। इसमें प्रार्थिया ने नाम दुरुस्ती हेतु प्रार्थना—पत्र पेश किया है। प्रार्थना—पत्र में प्रार्थिया ने व्यक्त किया है कि मेरा नाम (Halya Devi) हल्या देवी है जबकि आधार

14814

राजपत्र, हिमाचल प्रदेश, 29 मार्च, 2025 / 08 चैत्र, 1946

कार्ड में मेरा नाम अहिल्या देवी (Ahilya Devi) गलत दर्ज हो गया है। अतः ई-राजपत्र द्वारा आम जनता को सूचित किया जाता है कि मेरा सही नाम (Halya Devi) हल्या देवी है।

आज दिनांक 19-03-2025 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,  
पालमपुर, जिला कांगड़ा (हिं0 प्र0)।

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ब अदालत श्री साजन बग्गा तहसीलदार एवं सहायक समाहर्ता, प्रथम श्रेणी, पालमपुर,  
जिला कांगड़ा (हिं0 प्र0)

मुकद्दमा नं0 :

किस्म मुकद्दमा : दुरुस्ती

तारीख पेशी : 02-04-2025

आशा रानी

बनाम

आम जनता।

नोटिस बनाम.—आशा रानी पुत्री ओम प्रकाश हाल पत्नी गोविन्द राम गोस्वामी, निवासी वार्ड नं0 2, गांव व  
डाकघर गोपालपुर, तहसील पालमपुर, जिला कांगड़ा, हिं0 प्र0।

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन हैं। इसमें प्रार्थिया ने अपने नाम की दुरुस्ती हेतु  
प्रार्थना—पत्र पेश किया है। प्रार्थना—पत्र में प्रार्थिया ने व्यक्त किया है कि उसका नाम आशा रानी है, जबकि  
अन्य दस्तावेजों में उसका नाम आशा रानी व आशा रानी गोस्वामी है। अतः ई-राजपत्र द्वारा आम जनता को  
सूचित किया जाता है कि दोनों नाम एक ही व्यक्ति के हैं।

अतः इस बारे किसी को कोई भी उजर या एतराज हो तो वह दिनांक 02-04-2025 को अधोहस्ताक्षरी  
की अदालत में असालतन या वकालतन हाजिर होकर पेश कर सकता है। गैरहाजिरी की सूरत में एकतरफा  
कार्यवाही अमल में लाई जाएगी।

आज दिनांक 19-03-2025 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,  
पालमपुर, जिला कांगड़ा (हिं0 प्र0)।

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ब अदालत तहसीलदार एवं सहायक समाहर्ता, प्रथम श्रेणी, पालमपुर, जिला कांगड़ा  
(हिं0 प्र0)

मुकद्दमा नं0 :

किस्म मुकद्दमा : दुरुस्ती

तारीख पेशी :

बिहारी लाल

बनाम

आम जनता।

नोटिस बनाम.—बिहारी लाल पुत्र महलू राम, निवासी गांव व डाकघर अरला, तहसील पालमपुर, जिला कांगड़ा, हिं0 प्र0।

उपरोक्त मुकदमा इस न्यायालय में विचाराधीन हैं। इसमें प्रार्थी ने अपने व अपने पिता के नाम की दुरुस्ती हेतु प्रार्थना—पत्र पेश किया है। प्रार्थना—पत्र में प्रार्थी ने व्यक्त किया है कि उसका व उसके पिता का सही नाम बिहारी लाल (Bihari Lal) व महलू राम (Mahlu Ram) है जबकि आधार कार्ड में मेरा व मेरे पिता का संसार चन्द (Sansar Chand) व भागो (Bhago) गलत दर्ज हो गया है। अतः ई—राजपत्र द्वारा आम जनता को सूचित किया जाता है कि मेरा व मेरे पिता का सही नाम बिहारी लाल (Bihari Lal) व महलू राम (Mahlu Ram) है।

आज दिनांक 19—03—2025 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—  
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,  
पालमपुर, जिला कांगड़ा (हिं0 प्र0)।

### ब अदालत सहायक समाहर्ता प्रथम श्रेणी, शाहपुर, जिला कांगड़ा (हिं0प्र0)

तकसीम भूमि :

पेशी तारीख : 09—4—2025

राम लोक पुत्र लाला, विजय दीप पुत्र राम लोक, सरोज वाला पत्नी राम लोक, निवासीगण महाल दरगेला, तहसील शाहपुर, जिला कांगड़ा (हिं0प्र0) वादी।

#### बनाम

धर्म चन्द पुत्र सीता राम, किशोरी लाल पुत्र भगत राम, निवासीगण महाल दरगेला, तहसील शाहपुर, जिला कांगड़ा (हिं0प्र0) प्रतिवादीगण।

विषय.—तकसीम भूमि जेर धारा 123 हिं0प्र0 राजस्व अधिनियम 1954 के तहत तकसीम भूमि खाता नं0 370, खतौनी नं0 488, खसरा नं0 1125, रकबा तादादी 00—03—66 है0 वाक्या महाल दरगेला, तहसील शाहपुर, जिला कांगड़ा (हिं0प्र0) मुताबिक जमाबन्दी वर्ष 2018—19.

उपरोक्त विषय से समबन्धित तकसीम भूमि की मिसल अधोहस्ताक्षरी के पास विचाराधीन है, जिसमें उपरोक्त में कुछ प्रतिवादीगण को बार—बार समन जारी किए गए परन्तु हर बार समन बिना तामील के वापिस प्राप्त हुए हैं। इसलिए अदालत हजा को पूर्ण विश्वास हो चुका है कि उक्त प्रतिवादी की तामील साधारण तरीके से नहीं हो सकती, साथ ही प्रार्थी उनका सही पता पेश करने में असमर्थ है।

अतः इस इश्तहार द्वारा प्रतिवादीगण को सूचित किया जाता है कि उपरोक्त विषय के सम्बन्ध में दिनांक 09—04—2025 को दोपहर बाद 2.00 बजे इस अदालत में असालतन या वकालतन हाजिर आकर अपना पक्ष या एतराज पेश कर सकता है। हाजिर न होने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक ..... को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
शाहपुर, जिला कांगड़ा (हिं0 प्र0)।

## ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा (हि० प्र०)

मुकदमा : इन्द्राज मृत्यु तिथि

पेशी : 09—04—2025

श्री जोध राज 60 वर्ष पुत्र श्री अमरी उर्फ अमर सिंह, निवासी महाल रछयालू, तहसील शाहपुर, जिला कांगड़ा (हि० प्र०)।

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनरावलोकित 1969 के तहत मृत्यु प्रमाण—पत्र लेने बारे प्रार्थना—पत्र।

उपरोक्त मुकदमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना—पत्र मय व्यान हल्फिया गुजारा है जिसमें लिखा है कि उसके पिता श्री अमरी उर्फ अमर सिंह पुत्र श्री छिंजू की मृत्यु दिनांक 20—12—1986 को गांव रछयालू में हुई है, लेकिन अज्ञानतावश उनकी मृत्यु तिथि ग्राम पंचायत रछयालू में दर्ज न करवा सके हैं। प्रार्थी उक्त मृत्यु तिथि को दर्ज करवाना चाहता है।

अतः उक्त प्रार्थना—पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त मृत्यु तिथि को ग्राम पंचायत रछयालू के रिकार्ड में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 09—04—2025 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक ..... को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

## ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा (हि० प्र०)

मुकदमा : इन्द्राज मृत्यु तिथि

पेशी : 09—04—2025

श्री रमेश कुमार पुत्र श्री प्रीतम चन्द, निवासी महाल झुलाड़, डा० व तहसील शाहपुर, जिला कांगड़ा (हि० प्र०)।

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनरावलोकित 1969 के तहत मृत्यु प्रमाण—पत्र लेने बारे प्रार्थना—पत्र।

उपरोक्त मुकदमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना—पत्र मय व्यान हल्फिया गुजारा है जिसमें लिखा है कि उसके पिता प्रीतम चन्द्र पुत्र श्री किहरु राम की मृत्यु दिनांक 18–11–2006 को गांव झुलाड़ में हुई है, लेकिन अज्ञानतावश मृत्यु तिथि नगर पंचायत शाहपुर में दर्ज न करवा सके हैं। प्रार्थी उक्त मृत्यु तिथि को दर्ज करवाना चाहता है।

अतः उक्त प्रार्थना—पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त मृत्यु तिथि को नगर पंचायत शाहपुर के रिकार्ड में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 09–04–2025 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक ..... को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा (हि० प्र०)

मुकदमा : इन्द्राज मृत्यु तिथि

पेशी : 09–04–2025

श्री सरूप चन्द्र उम्र 72 वर्ष पुत्र श्री दीवान चन्द्र, निवासी गांव व डा० अनसुई, तहसील शाहपुर, जिला कांगड़ा (हि० प्र०)।

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनरावलोकित 1969 के तहत मृत्यु प्रमाण—पत्र लेने बारे प्रार्थना—पत्र।

उपरोक्त मुकदमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना—पत्र मय व्यान हल्फिया गुजारा है जिसमें लिखा है कि उसकी माता श्रीमती दुकड़ी देवी पत्नी श्री दीवान चन्द्र निवासी गांव व डा० अनसुई, तहसील शाहपुर, जिला कांगड़ा (हि० प्र०) की मृत्यु दिनांक 17–11–1993 को गांव अनसुई में हुई है, लेकिन अज्ञानतावश उनकी मृत्यु तिथि ग्राम पंचायत अनसुई में दर्ज न करवा सके हैं। प्रार्थी उक्त मृत्यु तिथि को दर्ज करवाना चाहता है।

अतः उक्त प्रार्थना—पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त मृत्यु तिथि को ग्राम पंचायत अनसुई के रिकार्ड में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 09–04–2025 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक ..... को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप—तहसील कोटला,  
जिला कांगड़ा (हि0प्र0)**

मिसल नं0 :  
12/RNTK/2025

किस्म मुकद्दमा :  
जन्म तिथि पंजीकरण

तारीख पेशी :  
09—04—2025

रमेश कुमार पुत्र प्रेम चन्द, गांव व डा० त्रिलोकपुर, तहसील ज्वाली, जिला कांगड़ा, हि० प्र०।

बनाम

आम जनता

उनवान मुकद्दमा : जन्म तिथि पंजीकरण करवाने हेतु आवेदन—पत्र।

प्रार्थी रमेश कुमार ने इस अदालत में आवेदन—पत्र मुख्य चिकित्सा अधिकारी एवं अतिरिक्त जिला पंजीकार जन्म व मृत्यु कांगड़ा स्थित धर्मशाला व तहसीलदार ज्वाली के माध्यम से गुजारा है कि उसकी जन्म तिथि दिनांक 26—07—1920 है। प्रार्थी अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत त्रिलोकपुर में दर्ज करवाना चाहता है। इस बाबत उसने बतौर सभूत हल्किया व्यान, दो गवाहों के हल्किया व्यान आधार कार्ड व मुख्य चिकित्सा अधिकारी कांगड़ा स्थित धर्मशाला द्वारा जन्म तिथि पंजीकरण पत्र संलग्न किया है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि प्रार्थी की जन्म तिथि 26—07—1920 ग्राम पंचायत त्रिलोकपुर में दर्ज किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 09—04—2025 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा कर प्रार्थी की जन्म तिथि ग्राम पंचायत त्रिलोकपुर में दर्ज करने के आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 17—03—2025 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,  
उप—तहसील कोटला, जिला कांगड़ा (हि०प्र०)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप—तहसील कोटला,  
जिला कांगड़ा (हि०प्र०)**

मिसल नं0 :  
11/RNTK/2025

किस्म मुकद्दमा :  
जन्म तिथि पंजीकरण

तारीख पेशी :  
09—04—2025

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मीना कुमारी पुत्री दलीपा, निवासी गांव नेरा, डाठो कोटला, तहसील ज्वाली, जिला कांगड़ा, हि० प्र०।

बनाम

आम जनता

उनवान मुकद्दमा : जन्म तिथि पंजीकरण करवाने हेतु आवेदन—पत्र।

प्रार्थिया मीना कुमारी ने इस अदालत में आवेदन—पत्र मुख्य चिकित्सा अधिकारी एवं अतिरिक्त जिला पंजीकार जन्म व मृत्यु कांगड़ा स्थित धर्मशाला व सहायक समाहर्ता प्रथम श्रेणी ज्वाली के माध्यम से गुजारा है कि उसकी जन्म तिथि दिनांक 10-09-1973 है। प्रार्थिया अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत वलाह कोटला में दर्ज करवाना चाहती है। इस बाबत उसने बतौर सबूत हल्फिया व्यान, दो गवाहों के हल्फिया व्यान आधार कार्ड व मुख्य चिकित्सा अधिकारी कांगड़ा स्थित धर्मशाला द्वारा जन्म तिथि पंजीकरण पत्र संलग्न किया है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि प्रार्थिया की जन्म तिथि 10-09-1973 ग्राम पंचायत वलाह कोटला में दर्ज किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 09-04-2025 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकत्रफा कार्यवाही अमल में लाई जा कर प्रार्थिया की जन्म तिथि ग्राम पंचायत वलाह कोटला में दर्ज करने के आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 17-03-2025 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,  
उप—तहसील कोटला, जिला कांगड़ा (हि०प्र०)।

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ब अदालत कार्यकारी दण्डाधिकारी, उप—तहसील राजा का तालाब,  
जिला कांगड़ा (हि० प्र०)

मिसल नं० : 03/NT/RKT/2025

प्रार्थिया नीलम कुमारी पुत्री प्रकाश चन्द, निवासी गांव झाजवां, डाठो व तहसील राजा का तालाब, जिला कांगड़ा (हि०प्र०)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जेरे नियम 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

नीलम कुमारी पुत्री प्रकाश चन्द, निवासी गांव झाजवां, डाठो व तहसील राजा का तालाब, जिला कांगड़ा (हि०प्र०) ने प्रार्थना—पत्र प्रस्तुत करते हुए निवेदन किया है कि मेरा जन्म दिनांक 10-02-1978 को गांव झाजवां में हुआ है जिसे मेरे माता—पिता अज्ञानतावश पंचायत रिकार्ड में दर्ज न करवा सके, जिसे मैं ग्राम पंचायत नेरना के रिकार्ड में दर्ज करवाना चाहती हूँ।

अतः इस इश्तहार के द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि उक्त जन्म पंजीकरण दर्ज करवाने बारे किसी व्यक्ति को कोई उजर/एतराज हो तो वह असालतन या वकालतन दिनांक 19-04-2025 को प्रातः 10.00 बजे अदालत हजा में उपस्थित होकर अपना एतराज पेश कर सकता है तथा कोई एतराज पेश न होने की सूरत में जन्म पंजीकरण ग्राम पंचायत नेरना के पंचायत रिकार्ड में दर्ज करने बारे आदेश पारित कर दिए जाएंगे।

दिनांक 13-03-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
उप-तहसील राजा का तालाब, जिला कांगड़ा (हिं0प्र0)।

**In the Court of Sh. Laxman Kanet (HPAS), Sub-Divisional Magistrate,  
Chachyot at Gohar, District Mandi (H. P.)**

In the matter of :—

1. Jeevan Singh s/o Sh. Oma Dutt, r/o Village Jhout, P.O. Bara, Tehsil Chachyot, District Mandi, H.P.
2. Lalita Devi d/o Sh. Youwan Singh, r/o V.P.O. Dhaugi, Tehsil Sainj, District Kullu, H.P. . . Applicants.

Versus

General Public

Subject.—Proclamation for the registration of Marriage under section 8.4 of Himachal Pradesh Registration of Marriage Act, 1996.

Sh. Jeevan Singh and Lalita Devi has filed an application on 18-03-2024 alongwith affidavits in the court of undersigned under section 8.4 of Registration of Marriage Act, 1996 that they have solemnized their marriage on 18-11-2017 and they are living as husband and wife since then. Due to ignorance they have not registered their marriage in concerned Panchayat (Registrar of Marriage). Therefore, their marriage may be registered under section 8.4 of Himachal Pradesh Registration of Marriage Act, 1996.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 21-04-2025. The objection received after 21-04-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 18-03-2025 under my hand and seal of the court.

Seal.

Sd/-

*Sub-Divisional Magistrate,  
Chachyot at Gohar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar,  
District Mandi (H. P.)**

In the matter of :

1. Sh. Sohan Lal s/o Sh. Mangat Ram, r/o Village Alsu, P.O. Dehar, Sub-Tehsil Dehar, Distt. Mandi H.P.

2. Suntali d/o Sh. Chander Bhadur, V.P.O. Sainj, Tehsil & Distt. Kullu (H.P.) at present w/o Sh. Sohan Lal s/o Sh. Mangat Ram, r/o Village Alsu, P.O. Dehar, Sub-Tehsil Dehar, Distt. Mandi H.P. . . Applicants.

Versus

General Public . . . Respondent.

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act.

Sohan Lal and Suntali have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage according to Hindu Rites and ceremonies on dated 06-06-2021 and they are living together as husband and wife since then, hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 25-04-2025. After that no objection will be entertained and marriage will be registered.

Issued today on 18-03-2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-SDM,  
Sundernagar, District Mandi (H.P.).*

ब अदालत कार्यकारी दण्डाधिकारी, तहसील कोटली, जिला मण्डी (हिं0प्र0)

मिसल नं० : 05 / 2025

तारीख मरजुआ : 19—03—2025

तारीख पेशी : 19—04—2025

श्रीमती नीला देवी पुत्री श्री दीना नाथ हाल निवासी गांव हारट, डाठ व तहसील कोटली, जिला मण्डी (हिं0प्र0) प्रार्थिया।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती नीला देवी पुत्री श्री दीना नाथ हाल निवासी गांव हारट, डाठो व तहसील कोटली, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि प्रार्थिया नीला देवी का जन्म दिनांक 19-09-1981 को घर पर हुआ है लेकिन उनका नाम व जन्म तिथि ग्राम पंचायत भरगांव, तहसील कोटली में दर्ज नहीं है। अतः ग्राम पंचायत भरगांव में उनका नाम जन्म तिथि का पंजीकरण किया जावे।

प्रार्थना—पत्र में प्रार्थिया का नाम नीला देवी व जन्म तिथि 19-09-1981 का पंजीकरण दर्ज करने बारा जनता को इस इश्तहार के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत भरगांव में पंजीकरण बारे कोई आपत्ति हो तो वह इस न्यायालय में अधोहस्ताक्षरी के समक्ष दिनांक 19-04-2025 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकते हैं। समय पर हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी व यथोचित आदेश पारित कर दिए जाएंगे।

आज दिनांक 20-03-2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-  
कार्यकारी दण्डाधिकारी,  
तहसील कोटली, जिला मण्डी (हि0प्र0)।

### **ब अदालत कार्यकारी दण्डाधिकारी, तहसील कोटली, जिला मण्डी (हि0प्र0)**

मिसल नं० : 04 / 2025

तारीख मरजुआ : 18-03-2025

तारीख पेशी : 19-04-2025

श्री मुन्शी राम पुत्र श्री मस्त राम, निवासी गांव ढण्डाल, डाठो समराहण, तहसील कोटली, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री मुन्शी राम पुत्र श्री मस्त राम, निवासी गांव ढण्डाल, डाठो समराहण, तहसील कोटली, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि मेरे लड़के के जन्म प्रमाण—पत्र में मनोज दर्ज है जोकि गलत है जबकि मेरा नाम मुन्शी राम पुत्र श्री मस्त राम है। इसे दुरुस्त किया जावे।

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि अगर किसी हितबद्ध व्यक्ति को श्री मुन्शी राम पुत्र श्री मस्त राम, निवासी गांव ढण्डाल, डाठो समराहण, तहसील कोटली, जिला मण्डी (हि0प्र0) के बेटे के जन्म प्रमाण पत्र में नाम दुरुस्ती बारे कोई आपत्ति हो तो वह इस न्यायालय में दिनांक 19-04-2025 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकते हैं। समय पर हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 19-03-2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-  
कार्यकारी दण्डाधिकारी,  
तहसील कोटली, जिला मण्डी (हि0प्र0)।

**ब अदालत सहायक समाहर्ता प्रथम वर्ग एवं तहसीलदार सदर, जिला मण्डी,  
हिमाचल प्रदेश**

मिसल नं० : 10/2025

तारीख मजरुआ : 16-01-2025

तारीख पेशी : 17-04-2025

श्रीमती लक्ष्मी देवी पत्नी इन्द्र पाल, निवासी गांव काण्डी तारापुर, डाठो गागल, तहसील बल्ह, जिला मण्डी (हि०प्र०)

बनाम

आम जनता

प्रत्यार्थी ।

प्रार्थना—पत्र जेर धारा 37 ता 38 भू—राजस्व अधिनियम, 1957 के अन्तर्गत नाम दुरुस्ती बारे।

श्रीमती लक्ष्मी देवी पत्नी इन्द्र पाल, निवासी गांव काण्डी तारापुर, डाठो गागल, तहसील बल्ह, जिला मण्डी (हि०प्र०) ने इस अदालत में प्रार्थना—पत्र दायर किया है कि प्रार्थिया का नाम आधार कार्ड व पंचायत के रिकार्ड अनुसार मूल असल व सही नाम लक्ष्मी देवी है लेकिन राजस्व कागजात माल में मेरा नाम गलती से लच्छमी देवी उर्फ हिमती देवी लिखा गया है जोकि गलती से दर्ज हुआ है। अतः महोदय जी से निवेदन है कि राजस्व कागजात माल के मुहाल कुठैहड़ में नाम की दुरुस्ती के आदेश पारित करने की कृपा करें।

प्रार्थना—पत्र में वर्णित प्रार्थिया का नाम दुरुस्त करने बारा आम जनता को गजट राजपत्र हिमाचल प्रदेश में प्रकाशन के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को उक्त प्रार्थिया का नाम लक्ष्मी देवी पत्नी इन्द्र पाल, मुहाल कुठैहड़ के राजस्व रिकार्ड में दर्ज किये जाने बारा कोई उजर/एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 17-03-2025 को प्रातः 11.00 बजे उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के दौरान कोई भी उजर/एतराज न आने की सूरत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जावेगी तथा उक्त प्रार्थिया के नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 20-03-2025 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
तहसील सदर, जिला मण्डी (हि० प्र०)।

**In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (R),  
District Shimla (H. P.)**

Sh. Uma Dutt s/o Late Sh. Puran Chand, r/o Village Kaina, P.O. Rouri, Tehsil & District Shimla, Himachal Pradesh.

*Versus*

General Public

Respondent.

Whereas Sh. Uma Dutt s/o Late Sh. Puran Chand, r/o Village Kaina, P.O. Rouri, Tehsil & District Shimla, Himachal Pradesh has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter date if birth

of his/her self Uma Dutt as 10-06-1974 in the record of Registrar, Birth & Death, Gram Panchayat Janol Shimla (H.P.).

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Uma Dutt	Self	10-06-1974

Hence, this proclamation is issued to the general public with directions that if any one has objection/claim regarding to enter of the name & date of birth of above named person in the record of Registrar, Birth and Death, Gram Panchayat Janol, Shimla (H.P.), he/she may file their claims/objections in the Court on or before one month of publication of this notice in Govt. Gazette failing which necessary orders will be passed.

Issued today on 26-03-2025 under my signature and seal of the court.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Shimla (R), District Shimla (H.P.).

**In the Court of Sh. Bhanu Gupta, HPAS, Sub- Divisional Magistrate, Shimla (Urban),  
District Shimla (H.P.)**

1. Sh. Jiya Lal aged about 57 years s/o Late Sh. Puran Chand, r/o Block No. 37, Set No. 1 Ground Floor, Nabha House, Tehsil & District Shimla, Himachal Pradesh.

2. Smt. Jamna Devi aged about 54 years d/o Sh. Chunku Ram, r/o Village Shilgaon, P.O. Anandpur, Tehsil & District Shimla, Himachal Pradesh.

*Versus*

General Public

Subject.—*Registration of Marriage under special Marriages Act, 1954.*

Sh. Jiya Lal aged about 57 years s/o Late Sh. Puran Chand, r/o Block No. 37, Set No. 1 Ground Floor, Nabha House, Tehsil & District Shimla, Himachal Pradesh and Smt. Jamna Devi aged about 54 years d/o Sh. Chunku Ram, r/o Village Shilgaon, P.O. Anandpur, Tehsil & District Shimla, Himachal Pradesh have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 25-05-1991 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the Special Marriage Act, 1954.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections

personally or in writing before the court of undersigned on or before 27-04-2025 after that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 28th March, 2025.

Seal

Sd/  
(BHANU GUPTA HPAS),  
*Special Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Urban).*

### **CHANGE OF NAME**

I, Dayavanti w/o Sh. Bhime Ram, r/o Village Jamala, P.O. Sharchi, Tehsil Banjar, District Kullu (H.P.) declare that I have changed my name from Dami Devi (Old Name) to Dayavanti (New Name). All concerned please may note.

DAYAVANTI  
*w/o Sh. Bhime Ram,  
r/o Village Jamala, P.O. Sharchi,  
Tehsil Banjar, District Kullu (H.P.).*

### **CHANGE OF NAME**

I, Gaurav Sanjay Thakur s/o Sh. Sanjay, r/o Village & P.O. Ghurshali, Tehsil & District Shimla (H.P.) declare that I have changed my name from Gaurav Kumar (Previous Name) to Gaurav Sanjay Thakur (New Name). All concerned please may note.

GAURAV SANJAY THAKUR  
*s/o Sh. Sanjay,  
r/o Village & P.O. Ghurshali,  
Tehsil & District Shimla (H.P.).*

